

**CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH**

**OA/021/1181/2018**

HYDERABAD, this the 7<sup>th</sup> day of January, 2021



**Hon'ble Mr. Ashish Kalia, Judl. Member  
Hon'ble Mr. B.V. Sudhakar, Admn. Member**

Dr. G. Valentina, W/o. Dominic D Olievaira,  
Aged 50 years, Occ: Associate Profesoor, Gr.B,  
NIRD & PR Campus,  
R/o. H.No.9-2-509/B, Langer House,  
Hyderabad – 500 008.

...Applicant

(By Advocate : Mr. P. Sai Prasad)

Vs.

1. The Union of India rep. by its  
Secretary,  
Ministry of Rural Development &  
Panchayat Raj,  
Krushi Bhavan,  
New Delhi – 100 001.
2. The National Institute of Rural Development &  
Panchayat Raj,  
Rajendra Nagar,  
Hyderabad rep. by its  
Director General.
3. The Enquiry Officer (Sri Parshuramaiah),  
Plot No.168, Lane No.7, Phase-I,  
Saketh Colony, Hyderabad – 500 062.

...Respondents

(By Advocate : Mrs. K. Rajitha, Sr.CGSC)

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**ORAL ORDER**  
**(Hon'ble Mr.B.V.Sudhakar, Admn. Member)**



**Through Video Conferencing:**

The applicant has filed a letter dated 6.1.2021 stating that the Appellate Authority has modified the penalty of removal from service to that of compulsory retirement vide proceedings dated 13.8.2020 and sought permission to withdraw the O.A. Permission accorded. The O.A. is dismissed as withdrawn with liberty to the applicant to revert to the Tribunal, if the grievance still persists. No order as to costs.

**(B.V.SUDHAKAR)**  
**ADMINISTRATIVE MEMBER**

**(ASHISH KALIA)**  
**JUDICIAL MEMBER**

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